

ITEM NO.48

COURT NO.11

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9816/2017
(Arising out of impugned final judgment and order dated 21-12-2016
in CRLA No. 798/2014 passed by the High Court of Punjab & Haryana
at Chandigarh)

SURINDER KUMAR KHANNA

Petitioner(s)

VERSUS

INTELLIGENCE OFFICER DIRECTORATE OF
REVENUE INTELLIGENCE

Respondent(s)

Date : 23-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr.Jayant Bhushan, Sr.Adv.
Mr.Pahlad Singh Sharma, AOR
Mr.Krishna Kant Shukla, Adv.
Mr.Kisalaya Shukla, Adv.
Mr.Ketan Paul, Adv.
Ms.Reeja Varghese, Adv.
Mr.Tushar Bhushan, Adv.

For Respondent(s)

Mr.R.Balasubramanian, Adv.
Mr.Rohit Bhat, Adv.
Mr.Sanjay Tyagi, Adv.
Mr.Prabhas Bajaj, Adv.
Ms.Aarti Sharma, Adv.
Mr.B.Krishna Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on Wednesday, 25th July, 2018.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master